

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 325**

IA-1156/2024

**In**

**IB-757(ND)/2020**

**IN IN THE MATTER OF:**

Vani Advertising ..... Petitioner/Applicant

Vs.

M/s. Santasha Real Estate Private Limited ..... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For OC : Mr. Namit Saxena & Ms. Amrita Sarkar, Advs.

For CD : Mr. Prince Jain, Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to  
**30.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Ajay